CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH CIRCUIT SITTING: GWALIOR

Original Application No.202/00180/2020

Gwalior, this Wednesday, the 12th day of February, 2020

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Vivek Mahaur, S/o – Shri Shyamlal, aged – 30 years, occupation – unemployed, R/o – New Durgapuri Colony, Gwalior (M.P), Mobile No.9131120530 -Applicant

(By Advocate – Shri Nirmal Sharma)

<u>Versus</u>

- 1. Union of India through Secretary, Ministry of Railways, New Delhi 110001.
- 2. General Manager, North Central Railway, Headquarter Office Prayagraj (U.P).
- 3. Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi (U.P.) -Respondents

(By Advocate – Shri Sameer Kumar Jain)

ORDER (ORAL)

By Navin Tandon, AM.

The applicant is seeking appointment under the Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS).

2. It is the case of the applicant that he had appeared in Psycho Test in February, 2017 for which he was called vide letter dated 25.01.2017 (Annexure A-6). Subsequently, the Railway Board has suspended the scheme of LARSGESS w.e.f.

OA 202/00180/2020

2

27.10.2017. Now, as per directions of Hon'ble Supreme Court, Railway Board has directed the Railways vide letter dated 15.01.2019 (Annexure A-7) that the pending cases, wherein all the formalities were completed prior to 27.10.2017, may be considered.

- **3.** At this stage, learned counsel for the applicant prays for liberty to submit a detailed representation to the respondent department, which may be considered and decided in a time-bound manner.
- **4.** Learned Standing counsel for the respondents has no objection if this Original Application is disposed of in the above terms.
- 5. Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself, with liberty to the applicant to file a detailed representation within 15 days from today. On receipt of the same, the respondents are directed to consider and decide the representation, as per law, within a period of 60 days thereof. No costs.

(Ramesh Singh Thakur)
Judicial Member
am/-

(Navin Tandon) Administrative Member